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IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, DELHI

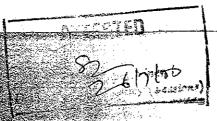
CC NO: 1/8 OF 2003

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B — Wing, 224 Nariman Point, Mumbai 400 021 represented by its Asst. General Manager, Ratesh Bhanot.

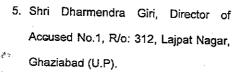
...Complainant

VERSUS.

- New-Ways Agriculture Ltd. Company Incorporated under the Companies Act, 1956, having its Regd. Office at 301-302, 8 Chopra Complex, Illrd Floor, Preet Vihar, New Delhi-110 092.
- Shri Prem Chand Giri, Director of Accused No.1, A-202A, Lajpat Nagar, Ghaziabad (U.P.).
- Shri Pradeep Chaudhary, Director of Accused No.1, R/o: Village Rajpur, Post Farok Nagar, Distt. Ghaziabad (U.P.)
- 4. Shri Manoj Kumar Giri, Director of



Accused No.1, 542, Gangotri Apartments, Kaushambi, Ghaziabad (U.P.).

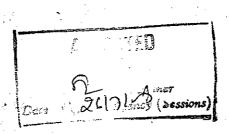


Shri Deepak Bakshi, Director of the Accused No.1, R/o 253,
 B.M.Compound, Railway Road,
 Ghaziabad (U.P.).

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND
EXCHANGE BOARD OF INDIA ACT, 1992

May it Please Your Honour:



CC No. 122/2005

18.07.2008

Present: Sh. Rahul Dabas, Advocate for SEBI

None for accused.

Ld. Counsel for SEBI has filed certain documents.

Despite service of the processes under Sections 82/83 Cr.P.C. against the accused on 25.02.2008, nobody has appeared on their behalf. I am satisfied accused nos. 2 to 6, who are directors of accused no.1, have absconded and therefore, they are declared proclaimed offenders. In view of the non-service of accused no.1, ld Counsel for SEBI states that no further action is called for with regard to this accused.

Shri Rakesh Bhanot is present, examined as CW.1. Ld. Counsel for SEBI has closed his evidence under Section 299 Cr.P.C. On his request this file be consigned to record room under Section 299 Cr.P.C. with a liberty to the complainant to get it reopened as and when the accused are arrested.

(PADAM KANT SAXENA) ADDL. SESSIONS JUDGE:

Office a sons Judge